

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1366
TO BE ANSWERED ON 30.07.2026**

WELFARE OF UNORGANIZED WORKERS IN CHATTISGARH

1366. SHRI DEVENDRA PRATAP SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of unorganized workers from Chhattisgarh registered on the e-Shram portal;**
- (b) the details of social security benefits and accidental insurance cover extended to such workers;**
- (c) whether the PM Shram Yogi Maan-dhan (PM-SYM) pension scheme has seen robust adoption among informal workers in the State; and**
- (d) the steps taken to strictly enforce welfare standards and wage security across local industrial sectors?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW). The eShram portal registers the unorganised workers and provides them a Universal Account Number (UAN) on a self-declaration basis. Over 31.81 crore unorganised workers have already been registered on eShram portal including 86,68,477 registrations in the State of Chhattisgarh.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram-“One-Stop-Solution” on 21st October 2024. eShram- “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

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So far, fifteen (15) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to enhance social security coverage to unorganised workers, such as Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA, enabling eShram cardholders to avail additional services.

The Government has been proactively coordinating with all States/UTs, for effective implementation of the Pradhan Mantri Shram Yogi Maandhan (PM-SYM)) Scheme. State Governments are requested from time to time to undertake awareness and outreach activities for wider dissemination of the Scheme. Common Service Centres (CSCs) facilitate registration of eligible workers under the Scheme, and beneficiaries can access services through the CSC network. Various steps such as regular review meetings with State/UTs, IEC activities, nationwide special registration drives and coordination with stakeholders are also undertaken to improve enrollment and facilitate access to Scheme benefits.

As a part of legislative reforms, the existing 29 Acts in the central sphere have been subsumed in the four Codes viz, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health & Working Conditions Code, 2020. The Codes have been enforced with effect from 21 November, 2025. These Codes aim to catalyze creation of employment opportunities while ensuring safety, health and social security of every worker (including gig, platform and migrant workers) by promoting ease of doing business through simplification, rationalization and reduction in compliance burden; raising thresholds for factory license, contract labour license, prior permission for retrenchment, lay-off and closure and certification of standing orders.

Code on Wages, 2019 have provisions for fixation and payment of minimum wages, equal remuneration and timely payment of wages to all employees etc.

The Code on Occupational Safety, Health and working conditions code, 2020 provides for universal application of occupational safety, health and welfare standards in all establishments having 10 or more workers and even for establishment with one employee, carrying out hazardous or life-threatening occupations.

The Code on Social Security, 2020 provides for framing of suitable social security measures to provide benefits relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.
